

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.1301/93

Date of Order:15.10.93

1.Appa Rao
2.Ch.Ganeshwar Rao
3.M.Appa Rao
4.V.V.N.Sharma

.. Applicants

Vs.

1.The Senior Superintendent of Post Offices,
Visakhapatnam Division, A.P.

2.The Director General, Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi - 1.

.. Respondents

Counsel for the Applicants : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.R.Devaraj

CORAM:

THE HON'BLE MR.P.T.THIRUVENGADAM:MEMBER (ADMN.)

..2

TSAG

OA.1301/93

Judgement

(As per Hon. P.T. Thiruvengadam, Member (Admn))

Heard Sri Krishna Devan, learned counsel for the applicants and Sri N.R. Devaraj, Learned counsel for the respondents.

2. All the four applicants in this OA were working as Postmen (LGO's), in Visakhapatnam city (division). All the four applicants qualified as Postal Assistants in the departmental examination held on 18-12-1988. Prior to promotion to higher cadre, the first and the second applicants underwent induction to Postal Assistant Training in PTC, Mysore, during 17-7-1989 to 6-10-1989 and the third and the fourth applicants underwent the same training at the same place (PTC, Mysore) during the period from 23-10-1989 to 12-1-1990. The training programme is residential and the board and lodging at the training institute are compulsory. This OA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th of Daily Allowance for the period of training as above as the same was not allowed by the administration (Respondents).

2. In accordance with the Government of India orders, quoted below SR 164 at Item (5)3 of Swamy's Compilation of FR&SR Part-II, Travelling Allowances, at page 192 outstation participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full daily allowances. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicants are entitled for the reimburse-

W.S. 10/10/93

(12)

ment of mess charges plus $\frac{1}{4}$ th daily allowances for the training period at PTC, Mysore, as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

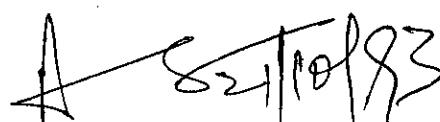
4. The OA is accordingly ordered at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P.J.2
(P.T. Thiruvengadam)
Member (Admn)

Dated : October 15, 1993

Dictated in the Open Court

sk


Dy. Registrar (Judl.)

Copy to:-

1. The Senior Superintendent of Posts Offices, Visakhapatnam Division, A.P.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
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O.P. 1301/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY: MEMBER(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM: M(A)

Dated: 15/10/1993.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

in-
1301/93

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

